

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:2457
ANSWERED ON:24.11.2010
REHABILITATION PACKAGE
Rawat Shri Ashok Kumar

Will the Minister of COAL be pleased to state:

- (a) whether the Government has recently conducted a survey to identify the number of families residing in unsafe areas along coal mines in each of the subsidiaries of Coal India Ltd. (CIL);
- (b) if so, the details thereof, subsidiary-wise;
- (c) the number of families rehabilitated along with the funds spent during each of the last three years, subsidiary-wise; and
- (d) the steps taken/proposed to be taken by the Government to provide adequate compensation to these families?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF COAL AND MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF STATISTICS & PROGRAMME IMPLEMENTATION (SHRI SRIPRAKASH JAISWAL)

(a) & (b): As per the approved Master Plan, to address the issue of fire and subsidence in old mined out areas of Jharia and Raniganj coalfields in the command areas of Bharat Coking Coal Ltd.(BCCL) & Eastern Coalfields Ltd. (ECL) respectively, the numbers of affected households were estimated to be 98314 in BCCL areas and 33196 in ECL areas.

(c) : In case of ECL, no families have been shifted till date. However, an amount of Rs. 5 crore was provided to Asansol Durgapur Development Authority, the implementing agency for starting initial activities for the implementation of the Master Plan.

In case of BCCL, till the end of October, 2010. 576 houses have been rehabilitated. An expenditure of Rs. 32.55 crore was incurred for constructing 3444 houses.

In addition, 247 affected families (encroachers) have been provided with a cheque of Rs. 10,000/- individually as shifting allowance from their present living places to the new houses at the resettlement site.

(d) : As per the provisions of the approved Master Plan, the following compensation package is extended to the affected families:

Compensation for Land and House.

Provision for land for resettlement site, development of townships, infrastructure including power supply.

Shifting allowances.

Compensation for loss of income due to displacement/shifting through payment of minimum wages for 250 days a year for two years.